

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (S.J.) No. 1133 of 2019**

1. Ramjan Mian @ Ramjan
2. Chutar Mian @ Ishrail Mian @ Md. Ishrail Aksari @
Chutar Mian **Appellants**

Versus

The State of Jharkhand **Respondent**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Appellant :Mr. Tarun Kumar No.1, Advocate
For the State :Ms. Vandana Bharti, A.P.P

06/Dated: 10.09.2020

1. Learned counsel for the appellant has submitted that the supplementary affidavit has been filed for arraying the informant as respondent no.2.
2. Learned A.P.P is present.
3. Office to carry out the necessary correction in the cause title and incorporate the name of the informant as respondent no.2.
4. Learned counsel for the appellant shall file requisites of notice under registered cover with A/D as well as under ordinary process, for service upon respondent no.2, preferably within two weeks.
5. Office to list the case on **07.10.2020**.
6. Till that date, no coercive steps shall be taken against the appellants in connection with Bengabad P.S. Case No.82 of 2019, pending in the court of Special Judge-I, Giridih.

(AMITAV K. GUPTA, J.)

Rohit/-